अधूरा उठाया गया मैं पूरा उठाना चाहता हूं (व्यवधान) समाचार छपा है कि पंजाब के आतंकवादी बंगाल में घुस गये हैं। समाचार यह है कि पुरुलिया में घुसे उनके मुचलका हुआ और वह निकल कर भाग गये, मैं डिटेल में नहीं जाना चाहता हूं। लेकिन बहुत खतरनाक बात की ओर सरकार का ध्यान आकर्षित करना चाहता हूं। चार वर्ष पहले भी आतंकवादी पकड़े थे सिद्धार्थ शंकर रे और जनरल बरार के मर्डर के इरादे से गये थे।

मुझे लगता है कि उनका इरादा भी किसी खतरनाक काम को करने का है। हम जनरल वैद्य को खो चुके हैं। मैं दो बातें सरकार से निवेदित करना चाहता हूं। पहला, दो बड़े व्यक्तियों, जनरल बरार और सिद्धार्थ शंकर रे की सुरक्षा की पूरी-पूरी व्यवस्था की जाए। दूसरा, ऐसा लगता है कि आतंकवादी देशभर के अंदर घुस रहे हैं, केवल बंगाल, में नहीं। मैं बंगाल की सरकार को दोषी नहीं ठहराना चाहता हूं। लेकिन एक योजना बने जिसमें हर स्टेट गवर्नमेंट के साथ मिलकर कार्यवाही की जाए। तीसरा, सरकार की तरफ से जो यह बातचीत का इशारा किया जा रहा है यह इशारा खतरनाक है। टेरोरिस्ट्स से बात नहीं की जानी चाहिए। एक सार्वदेशिक योजना बननी चाहिए।

DEMAND FOR WITHDRAWAL OF GOVERNMENT RECOGNITION TO THE PRESENT INDIAN OLYMPIC ASSOCIATION AND HOLDING OF ELECTIONS TO IT

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu) Mr Vice-Chairman, I want to draw the attention of the Government, through you, to a very serious matter about the fate of the Indian Olympic Association where a fight has been going on. Even during V.P Singh Government Mr V.C Shukla illegally took over the presidentship in a meeting where other people were present. I am not going into details because of lack of time. Various court proceedings were initiated The last judgement came on the 3rd January, 1991 A Full Bench judgement of the Madras High Court said that Mr V C Shukla and Mr Adityan should keep away from the IOA In direct violation of the court order, the External Affairs Minister of India is still continuing to function as the president of the Indian Olympic Association. He has even issued a statement to the newspapers that he wants to hold elections and that he continues to the president of the IOA It is a clear case of contempt of court being committed by the Minister of External Affairs. This is not the way the Minister of External Affairs should be functioning. I would request the Government to immediately withdraw the temporary recognition given to the IOA in obedience of the orders of the Madras High Court and ask Mr. Shukla to keep away from the functions of the IOA.

SHRIMATI MARGARET ALVA (*Karnataka*). I associate myself with what Mrs Jayanthi Natarajan has said It is very important to note that the High Court has appointed an Administrator to perform the duties or functions of the president of the IOA—Justice Natarajan has been appointed the Administrator—until elections are held It is he who should call for elections and not Mr V C Shukla Mr Shukla cannot violate the directions of the High Court. Does he think he is a law unto himself because he is an External Affairs Minister?

SHRI V NARAYANASAMY (Pondicherry) Being External Affairs Minister he cannot take the law into his hands and violate the provisions of law He cannot act as the president

THE VICE-CHAIRMAN (PROF CHANDRESH P THAKUR) The point has been made You only associate yourself The Price Rise Discussion, as you all know, is very important It is an issue which is hanging for long There is no additional point being made on IOA. You only associate yourself with Mrs Jayanthi Natarajan

SHRI V NARAYANASAMY Mr V C Shukla had taken 100 persons with him and illegally occupied the office This is not the way the External Affairs Minister should conduct himself

THE VICE-CHAIRMAN (PROF CHANDRESH P. THAKUR). The two

[Prof. Chandresh P. Thakur]

ladies have made their point very forcefully Now I call Mr. Suresh Kalmadi

SHRI V. NARAYANASAMY He should act as per the directions of the court That is very important So the Minister should immediately step down from that office and if he does not do so on his own, the Government should ask him to step down

SHRI SURESH KALMADI (Maharashtra): This dispute has been going on for some time and it is a well-known fact that there are two groups in the Indian Olympic Association and there was a no-confidence motion against Mr Adityan and, of course, the matter is in court And as Mrs Natarajan has mentioned, this matter should be settled once and for all The Government had temporarily supported Mr Shukla on this issue Now in view of the fact that there is a decision of the Madras High Court, I think the Government should withdraw the support An Administrator, Mr Natarajan, has been appointed, who is being paid a salary of Rs 15,000 Now he should come and take over the office

THE VICE-CHAIRMAN (PROF CHANDRESH P. THAKUR) You mean to say Mrs Natarajan!

SHRI SURESH KALMADI No, No, Justice Natarajan I do not know if he is a relation of Mrs Natarajan What I would request is the Judge should come and take over the office and immediately call for elections of the lawfully constituted Indian Olympic Association That is the only answer to this question (ends)

SOME HON. MEMBERS Sir, please allow us also

THE VICE-CHAIRMAN (PROF CHANDRESH P THAKUR) The Olympic Association matter is over No more repetition. It is not a special mention. It is a Zero Hour discussion Now I call Mr. Raj Mohan Gandhi.

THE VICE-CHAIRMAN (PROF CHANDRESH P THAKUR): All of you, please sit down *(Interruptions)* .Hanspalji, you have already spoken. Nothing more now.. *(Interruptions)* Please listen *(Interruptions)*...Nothing will go on record.. *(Interruptions)* .Nothing will go on record *(Interruptions)* All of you, please sit down *(Interruptions)* Nothing will go on record *(Interruptions)* Mr. Morarka has heard you You cannot force Mr. Morarka to respond immediately *(Interruptions)* He has heard you all *(Interruptions)* None of these things will go on record *(Interruptions)* Yes, Mr Raj Mohan Gandhi *(Interruptions)*

SOME HON MEMBERS*

THE VICE-CHAIRMAN (PROF. CHANDRESH P THAKUR): Yes, Mr. Raj Mohan Gandhi

SHRI RAJ MOHAN GANDHI (Uttar Pradesh) Mr Vice-Chairman, Sir, today perhaps is the last day of this Session, unless we meet tomorrow Before the House disperses, I strongly urge upon the Government to make a clear-cut commitment that they will hold the elections in Assam before Bihu which falls in the middle of April Thank you, Sir

THE VICE-CHAIRMAN (PROF. CHANDRESH P THAKUR). Yes, Mr. Ram Naresh Yadav

श्री राम नरेश यादव (उत्तर प्रदेश) महोदय, मैंने पिछली बार इस सदन में एक प्रश्न उठाया था कि लखनऊ में बाबा भीम राव अम्बेडकर के नाम पर 14 अप्रैल, 1979 को पूर्व प्रधान मत्री श्री राजीव गांधी ने उसकी आधारशिला रखी थी। उसके बाद से जो 40 करोड रुपए की योजना थी, जिसके पीछे मकसद यह था कि उनके नाम पर इस विश्वविद्यालय की स्थापना करके आवासीय रूप में एक ऐसा महत्व दिया जाए ताकि अनुसूचित जातियों व जनजातियों के लड़के वहा आकर जहां विद्या अर्जित कर सकें, वहीं पर देश के और समाज के अच्छे नागरिक बनकर देश की सेवा भी कर सकें। दुर्भाग्यपूर्ण स्थिति यह है कि शताब्दी बरसी बनाने की बात मोर्चा सरकार ने की और फिर सामाजिक न्याय वर्ष मनाने की बात भी की लेकिन जो आधारशिला रखी गई थी, जो जमीन अधिग्रहीत की गई थी, कुछ कार्य

*Not recorded

आरंभ किया गया था उसके पश्चात् उस पर इस राष्ट्रीय मोर्चा सरकार ने कोई कदम नहीं उठाया।

मैंने इस सवाल को उठाया था एव राष्ट्रीय मोर्चा सरकार से कहा था इसे पूरा करें और आज फिर इस सरकार से आग्रह करना चाहता हू कि सरकार इस दिशा में विशेष ध्यान देकर उस कल्पना को साकार करने का काम करे ताकि दलित समाज के लोगों का उद्धार, जिसकी कल्पना आधुनिक समाज के लोग करते हैं, हो सके और उन्हें राष्ट्रीय धारा से जोडने का जो काम हो रहा है, जिसका सपना बाबा भीम राव अम्बेडकर ने देखा था, उस सपने को भी साकार करने की दिशा में प्रयास किया जा सके।

मेरी फिर एक बार सरकार से अपील है कि वह उस दिशा में आवश्यक कदम उठाए ताकि जनता में जो असतोष व्याप्त हो रहा है, वह न हो पाए और सामाजिक न्याय की कल्पना को सार्थक किया जा सके। धन्यवाद।

उपसभाध्यक्ष (श्री चन्द्रेश पी० ठाकुर): श्रीमती सिन्हा।

श्रीमती कमला सिन्हा (बिहार) धन्यवाद आपको, आपने अत में मेरा नाम पुकारा तो।

डा० रत्नाकर पाण्डेय (उत्तर प्रदेश)· पूरा नाम नहीं, आधा पुकारा।

श्रीमती कमला सिन्हा: ठीक है आप उसको लिखवाकर पूरा कर दीजिए।

उपसभाध्यक्ष महोदय, मैं आपके माध्यम से सरकार से एक बहुत ही आवश्यक बात के बारे में कहना चाहती हूं। एक सज्जन हैं जिनका नाम है - आर०के० चानना। यह एग्रीकल्चर डिपार्टमैंट के कर्मचारी हैं और "हिन्दी आश्रम" नाम से आश्रम चलाते हैं "गुड़गाव" में और 104 आश्रम इनके और हैं। यह आश्रम क्या है, वहा यह वैश्यालय चलाते हैं और गाव के, शहर के, जो भी इनके जाल में फस जाए, ऐसी औरतों को ले जाकर उन पर अत्याचार करते हैं।

कुछ दिन पहले की बात है, उपसभाध्यक्ष महोदय, श्रीमती कान्ता और उनकी नाबालिग पुत्री-नमिता, इन दोनों को आश्रम में ले जाकर उन पर अत्याचार किए गए। उनके सारे बदन को सिगरेट से जलाया हुआ था। गाव वालो को जब इसके बारे में जानकारी मिली तो गांव वालों ने प्रदर्शन किया। पुलिस में इत्तिला दी गई, पुलिस ने कुछ नहीं किया और राज्य सरकार के संरक्षण में वह आश्रम चलता है।

मैं यह चाहती हूं कि यह जो "गुरूजी" कहलाते हैं, इनको तत्काल गिरफ्तार किया जाए और पूरे मामले की सी०बी०आई० से जाच हो और इनके आश्रम और उसकी 104 जो शाखाए हैं, सबको बंद करवाया जाए। यह वहां की प्रान्तीय सरकार की देख-रेख में चलता है। उनके भी गुरूजी हैं यह।

श्री सुरेन्द्रजीत सिंह अहलुवालिया (बिहार) उपसभाध्यक्ष, जी, कल बेकर और ईराक के फारेन मिनिस्टर, तारिक अजीज़ की जो डिसक्शन थी, वह भी फेल हो गई है और कुवैत को लेकर गल्फ में जो टेंशन फैल रहा है, उससे सारे विश्व में बड़ा भयंकर सा चित्र बन रहा है, क्योंकि इन दोनों देशों के पास तरह-तरह के न्यूक्लियर वैपंस और केमिकल वैपंस हैं और पद्रह तारीख, जो यूनाइटेड नेशस ने लास्ट डेट फिक्स की है, अगर उससे पहले बातचीत द्वारा कोई फैसला नहीं होता है, तो हो सकता है कि युद्ध छिड जाए।

उस युद्ध से बडा ही भयकर परिणाम होगा और न्यूक्लियर वैपन तथा केमिकल वैपन यूज़ होने से पूरे इस प्लैनेट को, पूरी अर्थ को खतरा पैदा हो सकता है।

इस खतरे से बचाने के लिये, मैं आपके माध्यम से सरकार को अपील करता हूं कि इडियन पार्लियामेंट की तरफ से तथा इडियन सोसाइटी की तरफ से एक अपील जारी हो। इडिया ने पिछले दिनों में सारे विश्व में शांति के प्रतीक के रूप में शाति बनाने की कोशिश की है। आज भी इसकी जरूरत है।

इसके साथ-साथ, मैं आपके माध्यम से प्रधान मत्री जी से अनुरोध करना चाहता हू कि इस युद्ध के बाद जो परिणाम होने हैं, जो आर्थिक अवस्था डिवैलपिंग कट्रीज़ और अडरडिवैलप्ड कंट्रीज़ की जो टूटनी है, जो उनका इकनामिक स्ट्रक्चर है, डिमालिश हो जाना है, उससे हमारे जैसे गरीब मुल्क की भी आर्थिक अवस्था बहुत बुरी तरह से बिगड सकती है। उसके लिए कटिनजेंसी प्लान क्या तैयार किये हैं, वह जरा सदन को बतायें और सदन के माध्यम से इस मुल्क की 85 करोड जनता को बतायें कि अगर ऐसी अवस्था हो गई, तो आप हमारे मुल्क के लिए क्या करने जा रहे हैं? क्या कटिनजेंसी प्लान बनाये हैं, वह जरा बताने की कृपा करें?

मैं उम्मीद करता हू कि आप सरकार को डाइरेक्ट करेंगे।

(Interruptions)

THE VICE-CHAIRMAN (PROF CHANDRESH P THAKUR) It is al-

[Prof Chandresh P Thakur]

ready 11 30 Mr. Murli Bhandare *(Interruptions)*

डा० अबरार अहमद: मान्यवर*,.

SHRI SYED SIBTEY RAZI (Uttar Pradesh): You asked me* *Interruptions)*

THE VICE-CHAIRMAN (PROF CHANDRESH P THAKUR): None of these things will go on record

Nothing will go on record Price rise is an important issue Let us not give the impression that the House is not interested in the price rise It would be an unfortunate thing It has been hanging fire for quite some time It is already 11 30

[**The Deputy Chairman** in the Chair]

उपसभापति: एक मिनट **(व्यवधान)** आप लोग पहले बैठ जाइये। ....**(व्यवधान)**....अहलुवालिया जी डा० अबरार अहमद राम अवधेश सिंह जी बैठ जाइये। सब चीजें इम्पार्टिन्ट हैं। **(व्यवधान)**

(Interruptions)

Please sit down *(Interruptions)* Just a minute. Please sit down, let me find out what happened *(Interruptions)* The Chairman is discussing the matter in the Business Advisory Committee The other House is there The Government will take a decision We will be discussing it There is no problem

THE DEPUTY CHAIRMAN. There are no two opinions about what the Member want But what time *(Interruptions)* यह बीच में बोलने की बड़ी खराब आदत है। आप दोनों बोलते हैं, तो भी मैं मना करती हूं और जब मैं बोल रही हू तब भी। गल्फ क्राइसिस की गंभीरता पर किसी को शक नहीं है, मैं तीसरे दिन भी यह कह रही हू। सरकार इस बात को जानती है। जब सरकार की तरफ से, बिजनेस एडवायजरी कमेटी में चैयरमेन साहब की तरफ से कोई समय नियत होगा तो हम जरूर उस पर डिस्कसन करेंगे या सरकार उसके ऊपर कोई वक्तव्य लाती है या रिजोल्यूशन आता है, तो उस पर बात करेंगे। लेकिन उसके लिए प्राइस राइज को आप कैसे अंडरमाइन करेंगे? हरेक चीज का अपना महत्व है, इसलिए आप बैठ जाइए।

श्री संघ प्रिय गौतम (उत्तर प्रदेश): महोदया, खुर्जा में मेरी पार्टी के पदाधिकारी और सभ्रांत कुछ लोगों को सांप्रदायिकता फैलाने के झूठे आरोप में गिरफ्तार किया गया है या किये जाने का षड़यंत्र हो रहा है और निर्दोष व्यक्तियों को झूठा न फंसाया जाये। ....**(व्यवधान)**....श्री मुलायम सिंह के शासन द्वारा स्थानीय प्रशासन पर दबाव डाला जा रहा है ....**(व्यवधान)**.... उसे रोका जाय।

...**(व्यवधान)**....

उपसभापति: हो गया, बैठ जाइए। ....**(व्यवधान)**.... राम अवधेश जी, मैंने आपको वचन दिया है I will allow you. But let the price rise be discussed देखिए, मैं आपको बताऊं,... **व्यवधान)**... आप मेरी बात सुनिए ...**व्यवधान)** ... कोई भी बोल चुके हैं। हमारे हाउस के 35 मिनिट खर्च हो गए हैं। जब स्पेशल मैंशन आएंगे, मैं आपको अलाउ कर दूगी। अभी नहीं। मुरलीधर भंडारे जी, आपको प्राइस राइज की फिक्र नहीं है ....**(व्यवधान)**.... आप बैठिए, बोलने दीजिए, डिस्टर्ब मत कीजिए। आपको वचन दिया है तो वचन की कुछ इज्जत तो कीजिए।

SHRI MURLIDHAR CHANDRA KANT BHANDARE: (Maharashtra). Madam Deputy Chairman, I beg to raise a discussion

SHRI S. JAIPAL REDDY (Andhra Pradesh) Madam, 'India Today' ..

THE DEPUTY CHAIRMAN . इंडिया टुडे की बात बाद में। I have called Mr Bhandare

SHRI S JAIPAL REDDY. Madam, the Prime Minister was good enough to assure in the House that the publication would be resumed Freedom of the press is being strangulated I want the Leader of the House to respond The Prime Minister gave an assurance in the House

THE DEPUTY CHAIRMAN Just a minute. *(Interruptions)* He wants to make a statement Just a minute Mr Bhandare

*Not recorded

SHRI MURLIDHAR CHANDRAKANT BHANDARE Again this will go on.

THE DEPUTY CHAIRMAN. No no No comments, no clarification, no discussion on it Yesterday there was a meeting in my Chamber and today he wants to make an announcement It was an assurance to the House He is going to abide by it.

REG. GOVERNMENT'S DECISION TO REFER TO THE ISSUE OF EXCISE REFUND TO THE PUBLIC ACCOUNTS COMMITTEE

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) Madam Deputy Chairman, I had informed this august House yesterday that in the meeting of the Leaders of the various groups held in the Chamber of the Deputy Chairman yesterday We had unanimously come to the conclusion that an enquiry was called for in the matter relating to the refund of excise duties I had also informed the House that while there was unanimity regarding the need for a probe, there was no unanimity about the nature of the probe The issue was left to be decided by the Government The Government have carefully considered the matter We have decided to accept the unanimous views of the Leaders of the various Groups that a comprehensive enquiry relating to all aspects of this issue should be made In deference to the wishes and sentiments of the Leaders of the Parties in Opposition in this House, we have decided to refer the whole question to the Public Accounts Committee of Parliament for an enquiry The Congress (I) Party has also accepted this decision of the Government even though the Party had demanded the constitution of a JPC to enquire into this matter

I have discussed the matter with the Chairman, Public Accounts Committee It is hoped that the PAC will take up this enquiry on an immediate basis and submit its report on the first day of the Budget Session of Parliament The PAC will be given all co-operation by the Government in its task and all papers and documents will be made available to them The PAC will also be free to examine any witnesses it chooses to examine Thank you

(Interruptions)

THE DEPUTY CHAIRMAN No discussion on it Nobody is going to mention

SHRI S JAIPAL REDDY (Andhra Pradesh) Freedom of the press is being strangulated *(Interruptions)* I want the Leader of the House to respond The Prime Minister gave a solemn assurance on the floor of the House that he would take special interest to see that the publication of 'India Today' is resumed I would like to know

(Interruptions)

THE DEPUTY CHAIRMAN That is 'India Today' issue, not this Nobody is speaking on this *(Interruptions)* You have been heard

SHRI S. JAIPAL REDDY The workers are beaten away

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra) Madam, you have called me and I am not yielding

(Interruptions)

THE DEPUTY CHAIRMAN No discussion now Hon Member is not asking anything on what the Minister of Finance has said He is referring to another commitment Mr Jaipal Reddy, the Government has heard it and I am sure they will take a decision But now, no discussion

SHRI S JAIPAL REDDY I am referring to the assurance given by the Prime Minister in the house, Madam, it is a very important issue There is need for the Government to respond *(Interruptions)*

THE DEPUTY CHAIRMAN Mr Jaipal Reddy, I heard it, the Government heard it The Prime Minister gave